

1	2	3	4	5	6
7.	Japan	Japanese Yen	Industrial Pollution Control	Private	33.83
8.	USA	US Dollars	Greenhouse Gas Pollution	Centre	0.00
9.	Sweden	S. Kroner	Environment Training Project	Andhra Pradesh	0.76
10.	Japan	Japanese Yen	Yamuna Action Plan Project	Centre	0.39
11.	Norway	N. Kroner	Orissa Environmental Programme	Orissa	1.66
12.	Norway	N. Kroner	Environmental Programme	Himachal Pradesh	0.81

[English]

### Free Sale Quota of Sugar

2566. SHRI SANAT MEHTA : Will the Minister of FOOD be pleased to state :

(a) whether the Government propose to hike the quantum of sugar permitted to be sold by the mills under the free sale quota and also for hiking sugar buffer stock;

(b) if so, the details thereof;

(c) whether the demand of sugar industry for creation of a buffer stock of 25 lakh tonnes may not be possible to meet due to the lack of storage facilities as well as the costs involved therein; and

(d) if so, the steps being taken or proposed to be taken by the Government to solve the problem?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) to (d) The monthly releases of sugar are made keeping in view the availability of sugar, sugar price trend, availability of other sweeteners, demand, etc.

At present, there is no proposal to increase the quantum of buffer stock of sugar.

### Nair Committee

2567. SHRI N.N. KRISHNADAS : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Central Government have given any direction to the Dr. Radhakrishnan Nair Committee appointed to examine the representation of Kerala Government regarding implementation of provisions of Coastal Regulation Zone Notification;

(b) if so, the details thereof; and

(c) the time by which the report of the said Committee is likely to be received?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) Ministry of Environment and Forests has constituted an Expert Committee on 30.12.96, under

the Chairmanship of Prof. Balakrishnan Nair to examine the representation of Kerala Government regarding implementation of provisions of Coastal Regulation Zone Notification.

(b) The terms of reference of the Expert Committee are :

(i) To examine the representation of Government of Kerala that the provisions of Coastal Regulation Zone Notification should not be uniformly applied to the State, as the problems of its coast line, estuaries and backwaters are very different from those of other states and to suggest/recommendations thereon.

(ii) To examine whether the restrictions against establishing and expanding fish processing units within 500m from HTL be modified and if so, the recommendations in this regard.

(iii) Any other relevant issue raised by the State Government.

(c) The Committee has been given ten weeks time to submit its report.

[Translation]

### Bhopal Gas Tragedy

2568. SHRI JAI PRAKASH AGARWAL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether as per the directions given by the Supreme Court the facility to file claims for compensation has been again given to the victims of Bhopal gas tragedy after a period of twelve years;

(b) if so, the number of persons who have filed claims for compensation so far since then; and

(c) the action taken by the Government thereon so far?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA) : (a) to (c) About 6 lakh compensation claims were registered during the 5 year period 1985 to 1989. Out of these 4.21 lakh claim cases have been decided till